

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:54
ANSWERED ON:01.03.2007
ALLOTMENT OF PETROL PUMPS
Annayagari Shri Sai Prathap;Saradgi Shri Iqbal Ahmed

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a): whether the Supreme Court in its recent judgement has cancelled over 70% of the allotments of petrol pumps;
- (b): if so, whether the Government proposes to review and revise the criteria for allotment of petrol pumps to persons belonging to classified categories as well as general categories;
- (c): if so, the details thereof; and
- (d): the time by which the final decision is likely to be taken in this regard?

Answer

MINISTER OF PETROLEUM & NAURAL GAS (SHRI MURLI DEORA)

(a) to (d): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 54 TO BE ANSWERED ON 1.3.2007 REGARDING ALLOTMENT OF PETROL PUMPS

(a) The Supreme Court has so far disposed of 280 cases (Retail Outlet dealerships/LPG distributorships/SKO-LDO dealerships) out of the total 414 cases. Out of the 280 cases, the Supreme Court has so far upheld the recommendation of two-judge committee for cancellation of the selection made by the then Dealer Selection Boards (DSBs) in 147 cases (52.5%).

(b): The Administered Pricing Mechanism (APM) was dismantled with effect from 1.4.2002 and thereafter DSBs were dissolved on 9.5.2002. The Public Sector Oil Marketing Companies (OMCs) were given commercial freedom in the selection of locations and dealerships of petroleum products, based on the broad policy guidelines framed by this Ministry in August 2003, aimed at making the selection process more objective and transparent. At present, there is no proposal to review the existing guidelines as these provide for use of objective criteria in the evaluation process and selection of dealers.

(c) & (d): Do not arise in view of reply to part (b) above.